

Meghalaya Human Rights Commission seeks report on Ichamati killing

<https://www.indiatodayne.in/meghalaya/story/meghalaya-human-rights-commission-seeks-report-on-ichamati-killing-999622-2024-05-06>

The Meghalaya Human Rights Commission orders an investigation into the alleged killing of two labourers during an anti-CAA protest. The order comes in response to an online complaint alleging the victims were non-indigenous and killed by troublemakers.

The Meghalaya Human Rights Commission has directed the Director General of Police (DGP) to submit a detailed report within 15 days on the alleged killing of two labourers during a protest against the Citizenship Amendment Act (CAA) in Ichamati on March 27.

The commission's order came after an online complaint was filed by Shreshta, a resident of Madurai, stating that the two victims, identified as Insan Sing and Sujit Dutta, belonged to non-indigenous communities and were beaten to death by miscreants who took advantage of the situation during the peaceful anti-CAA protest.

According to the complainant, the protest turned violent, leading to the incident. The commission has taken note of the allegations and sought a comprehensive report from the state police chief regarding the circumstances surrounding the deaths of the two laborers.

Authorities are expected to investigate the matter thoroughly and provide a detailed account of the events to the Human Rights Commission within the stipulated time frame.

NHRC India strives to improve human rights, strengthen National Human Rights Institutions

<https://www.bignewsnetwork.com/news/274346993/nhrc-india-strives-to-improve-human-rights-strengthen-national-human-rights-institutions>

Geneva [Switzerland], May 6 (ANI): The National Human Rights Commission of India strives to build partnerships and work together to improve human rights and strengthen the National Human Rights Institutions (NHRIs) of the region.

NHRC Chairperson Justice Arun Mishra and Secretary-General Bharat Lal attended the 'Regional Meeting' of the Asia Pacific Forum (APF) of NHRIs (National Human Rights Institutions) in Geneva.

Sharing on social media X, NHRC India posted, "Chairperson, Justice Arun Mishra and SG Mr Bharat Lal attending the 'Regional Meeting' of Asia Pacific Forum (APF) of NHRIs at Geneva. NHRC India is striving to build partnerships and work together to improve human rights and quality of lifestrengthen NHRIs in the region."Moreover, NHRC Chairperson Justice Arun Mishra and Secretary-General Bharat Lal attended the Governance Committee meeting of the Asia Pacific Forum (APF) of NHRIs.

The meeting considered its Directors Mid-term Report, Annual Operational PlanBudget (2024-25) and APF policies.

Last Tuesday, NHRC India carried out several activities to build awareness about the promotion and protection of human rights.

Moreover, its monthly newsletter is one such effort in that direction, giving information related to human rights in the country and the interventions of the Commission. (ANI)

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<https://presswire18.com/nhrc-india-strives-to-improve-human-rights-strengthen-national-human-rights-institutions/>

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Additionally, NHRC Chairman Justice Arun Mishra and Secretary General Bharat Lal participated in the Governance Committee meeting of the Asia Pacific Forum (APF) of NHRIs.

The mid-term report of its directors, annual operational plan and budget (2024-25) and APF policies were considered at the meeting.

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<https://theprint.in/world/nhrc-india-strives-to-improve-human-rights-strengthen-national-human-rights-institutions/2072418/>

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Bengaluru: Video of Couple Kissing In Namma Metro Surfaces, Police Responds

<https://www.timesnownews.com/bengaluru/bengaluru-video-of-couple-kissing-in-namma-metro-surfaces-police-responds-article-109884999>

A video has emerged on the internet showing a young couple allegedly engaged in an intimate act inside a Bengaluru Metro train. Bengaluru police responded to the viral video and took note of the social media complaint

Bengaluru: A video capturing a young couple allegedly engaging in an intimate act inside a Bengaluru Metro train has surfaced on the internet. The individual who recorded the footage alleged that the couple was seen kissing amid a crowded metro and asked Bangalore Metro Rail Corporation Limited (BMRCL) to take action against them.

Taking to X (formerly Twitter), a user posted a video of the incident and wrote, "Hey @OfficialBMRCL @NammaMetro_ @BlrCityPolice, what happening in Namma metro slowly Bangalore metro are turning into Delhi metro. Take some action on them. The girl was literally kissing the boy," in the caption.

Bengaluru police responded to the viral video and took note of the social media complaint. "Noted, please provide your contact number via DM," replied Bengaluru police to the X post.

In a recent incident, after a disturbing video surfaced from Bengaluru's Jalahalli metro station where a security staffer was seen touching his private parts and masturbating in front of passengers, particularly a woman passenger, the Bangalore Metro Rail Corporation (BMRCL) placed the staffer under suspension. "In response to the Jalahalli incident complaint, the said security guard is placed under suspension pending detailed investigation. Any action detrimental to safety and security of women passengers, BMRCL has a zero tolerance policy," BMRCL said in a post on X. A woman passenger took to social media to share her harrowing experience and demand accountability from the Bengaluru police

In another incident, the National Human Rights Commission (NHRC) took notice of an incident that took place at Rajajinagar station in Bengaluru, where a farmer was stopped from boarding a metro train by an official due to his untidy clothes, according to an official statement released. The NHRC issued notices to the Chief Secretary of the Government of Karnataka and the Managing Director of the Bengaluru Metro Rail Corporation Limited, seeking a detailed report within weeks.

NHRC envoy reviews human rights situation in Lahaul-Spiti

<https://www.tribuneindia.com/news/himachal/nhrc-envoy-reviews-human-rights-situation-in-lahaul-spiti-618647>

A special envoy of the National Human Rights Commission (NHRC), Ashok Kumar Verma, has said no case of child labour, alms seeking, child abuse, child harassment, child marriage and human trafficking was reported in Lahaul and Spiti district.

Verma held a meeting with the officials of the district administration at Keylong yesterday to check human rights violations, if any, in the district.

He said facilities has been arranged at workplace for the Border Roads Organisation (BRO) workers in the district. Nutrition is being provided to the children of the workers from Anganwadis and mid-day meal in schools.

“Besides making people aware of their rights, the National Human Rights Commission protect their fundamental and human rights provided in the constitution,” he added.

He said there no case of female foeticide was reported in the district. Equal opportunities were being provided to girls to move forward in their career without any gender bias, he added. He applauded the work of the Police Department, Women and Child Development, District Child Protection Unit.

ब्लड बैंक की लापरवाही से एचआईवी संक्रमित हुई बच्ची और पिता को भी 4-4 लाख रु. मुआवजा देने के आदेश

<https://www.bhaskar.com/local/punjab/bathinda/news/order-to-give-compensation-of-rs-4-lakh-each-to-the-girl-and-her-father-who-got-infected-with-hiv-due-to-the-negligence-of-the-blood-bank-132974379.html>

सरकारी अस्पताल के ब्लड बैंक की लापरवाही से एचआईवी पीड़ित हुई डेढ़ साल की बच्ची और पिता को **राष्ट्रीय मानवाधिकार आयोग** ने चार-चार लाख रुपए का मुआवजा देने के आदेश जारी किए हैं। आयोग का नया आदेश 02 मई 2024 को दिया है।

इस मामले में इससे पहले आयोग ने मां और थैलेसीमिया पीड़ित बेटे को चार-चार लाख रुपए का मुआवजा देने का आदेश दिया था, जो पंजाब सरकार की ओर से जारी कर दिया जा चुका है। गौरतलब है कि सरकारी ब्लड बैंक बठिंडा के कर्मचारियों की लापरवाही के चलते संक्रमित ब्लड जारी कर दिया गया था।

यह ब्लड एनीमिया पीड़ित महिला को चढ़ाने से उसकी दूध पीती बच्ची और पति संक्रमित हो गए। बाद में जांच में थैलेसीमिया पीड़ित उनका बेटा भी एचआईवी संक्रमित पाया गया था। मामले में समाज सेवी संस्था नौजवान वेलफेयर सोसायटी ने राष्ट्रीय मानवाधिकार आयोग में शिकायत की थी।

आयोग ने मामले को गंभीरता से लेते हुए 2 मई 2024 को पत्र जारी करके सरकारी ब्लड बैंक को पीड़ित बच्ची और उसके पिता को 4-4 लाख रुपए का मुआवजा देने के आदेश जारी किया है। आयोग ने चेतावनी दी है कि अगर तय समय तक बच्ची और पिता को मुआवजा राशि नहीं दी गई तो सख्त कार्रवाई की जाएगी।

अभी चल रहा है मुकदमा : बठिंडा के सिविल अस्पताल के ब्लड बैंक की ओर से मई 2020 में अस्पताल में दाखिल एक एनीमिया पीड़ित महिला को एचआईवी पॉजिटिव ब्लड चढ़ा दिया था। महिला संक्रमित हो गई। इसके चलते महिला की डेढ़ साल की मासूम बच्ची और उसका पति भी एचआईवी पॉजिटिव हो गए।

इसका खुलासा तब हुआ जब 27 अगस्त, 2021 को महिला और उसके परिवार के टेस्ट करवाए गए। एचआईवी खून जारी करने को लेकर लापरवाही सामने आने पर ब्लड बैंक के मुलाजिमों पर एफआईआर दर्ज की गई थी। इस मामले में अभी केस चल रहा है।

थैलेसीमिया पीड़ित बेटा मिला था एचआईवी पॉजिटिव

एनीमिया पीड़ित महिला को संक्रमित ब्लड चढ़ाने का मामला सामने आने के बाद पूरे परिवार का एचआईवी टेस्ट कराया गया था। बाद में हुई जांच में और भी चौकाने वाला मामला सामने आया था। इसमें उनके सात साल के थैलेसीमिया पीड़ित बच्चा भी एचआईवी संक्रमित पाया गया था। इस मामले में राष्ट्रीय मानवाधिकार आयोग ने मामला संज्ञान में लेते हुए पंजाब सरकार को पत्र भेजकर थैलेसीमिया पीड़ित 7 वर्ष की बच्ची और उसकी मां को 4-4 लाख रुपए का मुआवजा देने आदेश जारी किया था।

एनएचआरसी भारत मानवाधिकारों में सुधार, राष्ट्रीय मानवाधिकार संस्थानों को मजबूत करने का करता है प्रयास

<https://jantaserishta.com/world/nhrc-india-strives-to-improve-human-rights-strengthen-national-human-rights-institutions-3257016>

जिनेवा: भारत का राष्ट्रीय मानवाधिकार आयोग मानवाधिकारों में सुधार और क्षेत्र के राष्ट्रीय मानवाधिकार संस्थानों (एनएचआरआई) को मजबूत करने के लिए साझेदारी बनाने और मिलकर काम करने का प्रयास करता है। एनएचआरसी के अध्यक्ष न्यायमूर्ति अरुण मिश्रा और महासचिव भरत लाल ने जिनेवा में एनएचआरआई (राष्ट्रीय मानवाधिकार संस्थानों) के एशिया प्रशांत फोरम (एपीएफ) की 'क्षेत्रीय बैठक' में भाग लिया। सोशल मीडिया एक्स पर साझा करते हुए, एनएचआरसी इंडिया ने पोस्ट किया, "अध्यक्ष, न्यायमूर्ति अरुण मिश्रा और एसजी श्री भरत लाल जिनेवा में एनएचआरआई के एशिया प्रशांत फोरम (एपीएफ) की 'क्षेत्रीय बैठक' में भाग ले रहे हैं। एनएचआरसी इंडिया साझेदारी बनाने और मिलकर काम करने का प्रयास कर रहा है।" मानवाधिकारों और जीवन की गुणवत्ता में सुधार करें और क्षेत्र में एनएचआरआई को मजबूत करें।"

इसके अलावा, एनएचआरसी के अध्यक्ष न्यायमूर्ति अरुण मिश्रा और महासचिव भरत लाल ने एनएचआरआई के एशिया प्रशांत फोरम (एपीएफ) की शासन समिति की बैठक में भाग लिया। बैठक में इसके निदेशकों की मध्यावधि रिपोर्ट, वार्षिक परिचालन योजना और बजट (2024-25) और एपीएफ नीतियों पर विचार किया गया। पिछले मंगलवार को, एनएचआरसी इंडिया ने मानवाधिकारों के प्रचार और संरक्षण के बारे में जागरूकता पैदा करने के लिए कई गतिविधियाँ कीं। इसके अलावा, इसका मासिक समाचार पत्र उस दिशा में एक ऐसा प्रयास है, जो देश में मानवाधिकारों और आयोग के हस्तक्षेप से संबंधित जानकारी देता है। (एनआई)

जोधपुर में मुंबई क्राइम ब्रांच के खिलाफ प्रदर्शन:बिश्नोई समाज ने थापन मामले में आरोप लगाए, मानवाधिकार आयोग के नाम दिया ज्ञापन

<https://www.bhaskar.com/local/rajasthan/jodhpur/news/protest-against-mumbai-crime-branch-132980599.html>

महाराष्ट्र की मुंबई क्राइम ब्रांच की पुलिस हिरासत में हुए अनुज थापन बिश्नोई की मौत के मामले में आज बिश्नोई समाज की ओर से **राष्ट्रीय मानव अधिकार आयोग** अध्यक्ष के नाम जिला कलेक्टर को ज्ञापन दिया गया। जिसमें मामले की न्यायिक जांच और दोषियों के खिलाफ कानूनी कार्रवाई की मांग की गई। बता दें कि पिछले कुछ दिनों पूर्व हुई बॉलीवुड अभिनेता सलमान खान के घर पर फायरिंग केस में हथियार सप्लाई के आरोप में अनुज थापन निवासी ग्राम सुखचैन अबोहर पंजाब को गिरफ्तार किया गया था।

समाज की ओर से आरोप लगाया गया कि मुंबई क्राइम ब्रांच पुलिस कस्टडी में आरोपी के साथ बर्बरता पूर्व मारपीट कर युवक अनुज की हत्या कर दी गई। हत्या के बाद मामले में सबूत मिटाकर आत्महत्या में बदलने की झूठी कहानी बनाकर परिवार को गुमराह करने का प्रयास किया जा रहा है। यह मानव अधिकारों के दिशा निर्देश (हिरासत में हत्या) की अवहेलना की गई है। ज्ञापन में बिश्नोई समाज ने मानव अधिकार आयोग के अध्यक्ष से पूरे घटनाक्रम की न्यायिक जांच और दोषी अधिकारियों के खिलाफ कानूनी कार्रवाई की मांग की गई। कहा कि समय रहते मृतक अनुज और उसके परिवार को न्याय नहीं मिला तो भविष्य में समाज पूरे भारत में बड़ा आंदोलन करने को मजबूर होगा। जिसकी जिम्मेदारी महाराष्ट्र सरकार व भारत सरकार की होगी।

इस अवसर पर अखिल भारतीय बिश्नोई महासभा जिला अध्यक्ष नारायण राम डाबड़ी परसराम खोखर रामनिवास बुध नगर ओमप्रकाश लोल, ओपी धायल, पार्षद ललित गहलोत, मोहन पंवार, रावत राम मतोड़ा, सरवन राम तापू, गोपाल पली, रामकिशोर रावर, मांगीलाल मतोड़ा, इंद्रजीत सारण, महेश बुधनगर, आयुष बिश्नोई, ईश्वर सा, अरविंद नैन, राजेंद्र चौहान आदि लोग शामिल हुए